

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

EP - 01 OF 2019 & IA NO. 1682 OF 2019

Dated : 23rd October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Lanco Kondapalli Power Ltd.

...Appellant(s)

Vs.

**Southern Power Distribution Company of
Andhra Pradesh Ltd. & Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Shaswat Kumar
Mr. Rahul Chouhan
Mr. Naman Mittal

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Ashwin Ramanathan
for R-1 to 4

ORDER

IA No. 1682 of 2019

(For exemption from filing certified copy of impugned order)

For the reasons set out in the application, exemption application is rejected. The certified copy of Impugned Order shall be filed by the next date of hearing.

E.P. No. 1 of 2019

List the matter for compliance on **04.11.2019**. In the meantime, if respondents intend to file affidavit, the same shall be filed by the next date of hearing.

(S. D. Dubey)
Technical Member

kt/mkj

(Justice Manjula Chellur)
Chairperson